

[Shri Ranga]

responsibility that has been placed on its shoulders by the electorate in the rest of the country, should have set an example in party loyalties and public probity. What did they do? When they were in a minority, they sought the co-operation of the Socialists in a coalition. When they had the opportunity, they dismissed them, and they began to run the Government themselves. There were independents, who were politically illegitimate people, born out of the Congress, the Socialists and various other groups. They did not scruple to rally those people by offering them all sorts of baits, and in that way manufacture a kind of name-sake majority and run the show.

They had won power last time in the name of a coalition, they had ended up having their own Government, and in conclusion they came to grief. Their own people turned against them. Now, nemesis has overtaken them.

All these things, all these experiences, came to the lot of the Kerala people. Now, what would be the best possible thing to do?

The Congress President went there some time ago and in a brave fashion he said they were going to run the government by themselves, they were not going to have any more coalition with anybody else. Maybe, because no other party is willing to trust the Congress Party for a coalition.

Shri D. C. Sharma: No, no.

Shri Ranga: We do not know. Anyhow, one thing is clear. Even supposing the Congress were to make use, by backdoor methods, of the present political dispensation in order to somehow or other manufacture or manage to get a majority, that majority would not be stable as has been shown recently by the defection of their own members, and Kerala cannot be sure of a stable Government. Though both the sections of the Communists have suddenly come together again in their

usual fashion in Kerala, I sincerely hope, they would not be able to win a majority.

Mr. Deputy-Speaker: He can continue tomorrow. Shri Shree Narayan Das.

17 hrs.

OPINIONS ON BILL

Constitution (Amendment) Bill
(Amendment of Articles 136, 226 etc.)

Shri Shree Narayan Das (Darbhangha): Sir, I lay on the Table Paper No. III to the Bill further to amend the Constitution of India, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 22nd November, 1963.

Mr. Deputy-Speaker: He was absent when called earlier, in the morning.

We shall now take up the calling attention notice.

17.02 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE —contd.

(ii) STAY-IN STRIKE BY THE WORKERS
OF HATTI GOLD MINES, MYSORE.

Shri Sivamurthi Swamy (Koppal): Sir, I call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

"More than 600 workers being below ground in the Hatti Gold Mines in Mysore."

The Minister of Labour and Employment (Shri D. Sanjivayya): Reports